

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

Item No. 122

Appeal No. 139/252/ND/2020

**Under Section: 252**

**In the matter of:**

Platinum Suites Pvt. Ltd.	...	<b>Appellant</b>
Vs		
ROC	...	<b>Respondent</b>

**Order delivered on 13.03.2020**

**CORAM**

**SHRI ABNI RANJAN KUMAR SINHA,  
HON'BLE MEMBER (JUDICIAL)**

For the Appellant	: Mr. Anurag Sharma, Adv.
For the ROC	: Mr. Yadubhushana Rao, Adv.
For IT Dept.	: Mr. Zoheb Hossain, Sr. St. Counsel Ms. Priti Verma, Adv.

**ORDER**

Learned counsel for the Income Tax Department seeks two weeks time to file reply. Prayer is granted. If Income Tax Department fails to file reply within two weeks, then respondent will be deemed to be debarred from filing reply. List on 22.04.2020.

**Sd/-**

**(ABNI RANJAN KUMAR SINHA)  
MEMBER (JUDICIAL)**

MUKESH

